

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4018

ANSWERED ON:20.12.2005

REHABILITATION OF RIOT VICTIMS

Maheshwari Smt. Kiran;Modi Shri Sushil Kumar;Rathod Shri Harisingh Nasaru

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to provide assistance for the rehabilitation of members of the families of 1984 riots victims;
- (b) if so, the details thereof;
- (c) whether the Government has sought information in this regard from various States particularly from State Government of Bihar;
- (d) if so, the number of families affected in these riots, State-wise; and
- (e) the assistance provided so far to the riot-affected families, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) and (b): The Government had set up two committees, one headed by Dr. D.K. Sankaran, Secretary (Boarder Management) in the Ministry of Home Affairs to look into the adequacy of relief/rehabilitation and other assistance such as employment given to the widows/families of the victims, and the other headed by Shri K.P. Singh, the then Special Secretary (Home) in the Ministry of Home Affairs to examine the adequacy and uniformity of compensation given in death and injury cases. The recommendations made by the two Committees are under examination.

(c) to (e): Details of information received from various States, including the State of Bihar regarding assistance provided to the victims of 1984 riots so far are given in the Annexure.

ANNEXURE

Details of assistance provided by various States to the victims of 1984 riots.

Nature of relief compensation /relief was given	No. of case in which paid (in Rs)	Total amount
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BIHAR

Compensation in case of injury	167	Rs. 33,48,446/-
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Compensation for damaged residential properties

Compensation for damaged commercial properties

CHHATTISGARH

Compensation in case of death	11	17,94,513
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Compensation in case of injury	6	3,500	
Compensation for damaged residential properties	126		3,22,540/-
Compensation for damaged commercial properties	295		8,33,365/-
Bank loans	20	6,64,432/-	
Employment to widow/family members of victims	1		-

HARYANA

Compensation in case of death	105	3,51,20,000	
Compensation in case of injury	-	-	
Compensation for damaged residential properties	252		19,99,410/-
Compensation for damaged commercial properties	152		69,14,290/-

HIMACHAL PRADESH

Compensation in case of death	1	20,000/-	
Compensation in case of injury	3	30,000/-	
Compensation for damaged residential properties	96		3,51,149/-
Compensation for damaged commercial properties	329		11,93,723/-
Employment to widow/family members of victims	1		-

JAMMU AND KASHMIR

Compensation in case of death	17	3,40,000/-	
Compensation for damaged residential properties	2		3,125/-
Compensation for damaged commercial properties	36		1,84,129/-
Compensation for trucks/buses/ taxies damaged in the riots	-	2,28,675/-	

JHARKHAND

Compensation in case of death 84 16,60,000/-

Compensation in case of injury 48 47,600/-

Compensation for damaged residential properties 204 15,98,037/-

Compensation for damaged commercial properties 462 70,15,021/-

Bank loans 76 36,42,000/-

Employment to widow/family members of victims 1 -

MADHYA PRADESH

Compensation in case of death 89 87,20,000/-

Compensation in case of injury 125 1,46,200/-

Compensation for damaged residential properties 1141 54,06,098/-

Compensation for damaged commercial properties 976 27,44,727/-

Payment of stipend 26 47,650/-

Bank loans 465 69,00,132/-

Employment to widow/family members of victims 11 -

MAHARASTRA

Compensation in case of death 9 50,000/-

Compensation in case of injury - -

Compensation for damaged residential properties 12 12,000/-

Compensation for damaged commercial properties 7 1,31,750/-

Compensation for damaged vehicles 35 3,50,000/-

Bank loans 145 2,13,46,000/-

NCT OF DELHI

Compensation in case of death 2327 72,79,27,764/-

Compensation in case of injury 2603 54,62,000/-

Compensation for damaged residential properties 10,987 5,83,68,000/-

Compensation for damaged commercial properties 3415 4,77,42,561/-

Marriage assistance 213 2,69,000/-

Allotment of flats 2200 -

Allotment of shops/kiosks 58 -

Allotment of house sites 760 -

Payment of stipend 22380 Rs. 50/- per month in
case of school going
children and Rs.100/-
per month in case of
college going childre

Bank loans - Loans up to Rs.50,000/-
written off under Debt
Relief Scheme

Employment to widows/family members of
riot victims/Pension 684 widows and family members
of riot victims were
provided employment and
191 widows and old
aged persons were given
pension@ Rs.1000/-pm -

ORISSA

Compensation in case of death 3 1,10,000/-

Compensation in case of injury 151 3,55,220/-

Compensation for damaged residential properties

Compensation for damaged commercial properties

Employment 1 -

UTTARANCHAL

Compensation in case of death 2 70,000/-

Compensation in case of injury - -

Compensation for damaged residential properties 1 5000/-

Compensation for damaged commercial properties 356 8,37,800/-

Bank loans 1 25,000/-

UTTAR PRADESH

Compensation in case of death 251 1,22,66,000/-

Compensation in case of injury 235 1,70,650/-

Compensation for damaged residential properties 5,477 1,44,60,310/-

Compensation for damaged commercial properties
not covered for riot by insurance. 176 31,68,000/-

Compensation paid for damaged residential and
commercial properties as per the directions
of the Court. 502 68,75,500/-

Marriage assistance 2 35,000/-

Payment of stipend - Rs.50/- per month for
school going and Rs. 100/-
per month for college
going children.

Allotment of flats 146 plots/shops -

Bank loans 937 2,73,27,000/-

Pension to widows 56 Rs.2000/- per month

Grant to orphans 7 7,00,000/-

No Relief given Rate No. of beneficiaries

1. Subsistence allowance 1. Rs. 250/- P.M. from 1-11-1984 263
to the widows of 1984 2. Rs. 1000/- PM from 1-5-1990
riot victims 3. Rs. 1500/- PM from 1-4-1995
4. Rs. 2500/- PM from 1-8-1998
2. Subsistence allowance Rs. 2500/- PM from 1-8-1998 1
to widows who got
re-married .
3. Subsistence allowance 1. Rs.1000/- PM from 1-5-1990 3
to
100% disabled persons. 2. Rs.1500/- PM from 1-4-1995
3. Rs. 2500/- PM from 1-8-1998
4. Subsistence allowance - do - 2
to dependent parents
whose only / all sons
were killed.
5. Subsistence allowance 1. Rs. 100/- PM from 1-5-1990 26
to the dependent parents 2. Rs. 300/- PM from 1-4-1995
whose other son(s) is 3. Rs. 750/- PM from 1-10-1998
(are) alive.
6. Marriage grant to Rs. 5,000/- w.e.f. 24-12-1985 200 (approx)
dependent sisters / Rs.10,000/- from 1-5-1990
daughters of riot
victims.
7. Ex-gratia grant to Rs. 5000/- 764
destitute, disabled,
orphans
8. Ex-gratia grant for Rs. 1000 one time 5698
woollen clothes
9. Loans by Punjab Women upto Rs. 25000 (including 25% subsidy) 2209
Development Corporation
10. Employment to one In Group C or Group D posts 4500 (including
dependent family member terrorist victims)
of the person killed

11. Free education to Given for general education -
children upto University only to dependents of
level. persons killed

12. Reservation of seats 2%, now 1% including -
in professional/ dependents of terrorist
technical/ victims
medical institution

13. Free of cost LIG Subsidy of 3.50 crores 700
houses to widows was given by Punjab Government

14. Allotment of LIG Recoverable in 25 years 1971
houses at the cost of at 4.5% per annum interest
Rs. 30,000/